

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3814
ANSWERED ON:02.12.2010
ACCIDENT COMPENSATION
Mishra Shri Govind Prasad

Will the Minister of RAILWAYS be pleased to state:

- (a) the details of provisions for compensation to the victims of train accidents;
- (b) the amount given under this head during the last three years;
- (c) whether the Railways propose to discontinue the insurance amount given to the victims of train accidents; and
- (d) if so, the details thereof and reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. H. MUNIYAPPA)

(a): Railways is liable to pay compensation to railway passengers in case of death/injury in train accidents as defined in Section 124 of the Railways Act, 1989. The amount of compensation payable is Rs. 4 Lakh in case of death and Rs. 32000 to 4 Lakh in case of injury depending upon the gravity of the injury, which is decided by Railway Claims Tribunal (RCT) after a claim for compensation is filed in RCT.

(b): The amount of compensation paid by the Railways for death/injury of passengers in train accidents during last three years is as under :

Year Amount of compensation
 (Rs. in Lakhs)

2007-08 : 121.37

2008-09 : 218.94

2009-10 : 265.81

(c) & (d): In case of death/injury in train accident, it is the responsibility of the Indian Railways under the Railways Act, 1989 to pay compensation as decreed by the Railway Claims Tribunal. The insurance cover bought from general Insurers is an internal mechanism to get the reimbursement of the compensation paid by the Railways to the claimants. Payment of compensation to the victims of train accidents does not get affected whether insurance cover is available or otherwise.